

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.144
ANSWERED ON 20.07.2026

POWER SECTOR REFORMS AND INFRASTRUCTURE DEVELOPMENT

144. SHRI LAHAR SINGH SIROYA:

Will the Minister of **POWER** be pleased to state:

- (a) whether Government has achieved significant progress in strengthening the power sector through generation, transmission and distribution reforms;
- (b) the details of the major initiatives undertaken during the last three years to ensure affordable, reliable and quality power supply across the country;
- (c) the State/UT-wise including Karnataka details of capacity addition, transmission infrastructure and financial assistance provided by the Central Government; and
- (d) the outcomes achieved in improving power availability, reducing AT&C losses and enhancing consumer services under these initiatives?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (c) : Government of India has undertaken several initiatives to strengthen the power sector across the generation, transmission and distribution segments. The major initiatives are outlined below:

1. Generation

1.1 Thermal Generation

As per the National Generation Adequacy Plan (2026-27 to 2035-36) prepared by CEA in March, 2026, the required thermal capacity based on coal and lignite is estimated at around 3,15,000 MW to meet the projected electricity demand by 2035–36.

Against this, the installed coal and lignite-based capacity as on 31st March, 2026, stood at 2,28,560 MW. The minimum additional thermal capacity required to meet the projected demand is estimated at approximately 86,440 MW. During the FY 2026–27 (till June, 2026), thermal capacities of 2,260 MW have already been commissioned. In addition, there is 47,545 MW of capacity currently under construction. Furthermore, **16,000 MW** of capacity has been awarded and is due for construction. **The details are at Annexure-I.**

Further, the details of Thermal Units commissioned during the last three years are given at **Annexure-II.**

1.2 Hydro Generation

- (i) Budgetary support is provided towards enabling infrastructure for hydroelectric projects. The limits under the scheme have been revised as follows:
 - a) Rs. 1.0 crore per MW for projects up to 200 MW
 - b) Rs. 200 crore + Rs. 0.75 crore per MW exceeding 200 MW, for projects above 200 MW.
- (ii) Waiver of Inter-State Transmission System (ISTS) charges on transmission of power from new Hydro Power Projects, for which construction work is awarded and PPA is signed on or before 30.06.2025, has been provided. Subsequently, part waiver of ISTS charges, in steps of 25% from 01.07.2025 to 01.07.2028, have been extended for Hydro Electric Projects (HEPs) for which construction work is awarded and PPA is signed up to 30.06.2028.
- (iii) 100% waiver of ISTS charges for Pumped Storage Projects (PSPs) for which construction work is awarded on or before 30.06.2028.
- (iv) Tariff Based Competitive Bidding (TBCB) guidelines have been issued for procurement of power from PSPs.
- (v) No HEP or PSP has been commissioned in the state of Karnataka during the last three years. However, the details of Hydro capacity added in the country during the last three years are given at **Annexure-III**.

1.3 Renewable Energy and Energy Storage Systems (ESS)

- (i) As on 30th June, 2026, the country's total installed power generation capacity was 542 GW, of which non-fossil generation capacity constituted over 53%.
- (ii) For facilitating the integration of renewable energy in the country, Ministry of Power is administering a Viability Gap Funding (VGF) scheme for setting up 13.8 GWh of Battery Energy Storage System (BESS) capacity with budgetary support of Rs. 3,760 Cr.
- (iii) Additionally, Ministry of Power, in June, 2025, has approved a VGF scheme for development of 30 GWh of BESS capacity supported through Power System Development Fund (PSDF). The BESS capacity has been allocated to 15 States and NTPC with Rs. 18 lakhs per MWh of VGF support, which amounts to total financial support of Rs. 5,400 Crores.
- (iv) Overall, Government of India is supporting the development of 43.8 GWh of BESS capacity by providing VGF.
- (v) Details of State and UT-wise BESS capacity allocation along with proposed grant under the VGF schemes for BESS administered by MoP is placed at **Annexure-IV**.

2. Transmission

- (i) As on 30th June, 2026, Transmission System (of 220 kV and above) consists of 5,09,603 ckm of transmission lines, 14,77,951 MVA of transformation capacity and the entire country operates as an integrated national grid with inter-regional transfer capability of 1,20,340 MW.
- (ii) To strengthen the transmission infrastructure in line with the growing electricity demand, the Government notified the National Electricity Plan (Volume-II: Transmission), 2024, which outlines the transmission system requirements for the period 2023–2032. The Plan envisages expansion of the transmission network to 6.48 lakh ckm by 2032 and an increase in transformation capacity to 2,345 GVA. Also, the inter-regional transmission capacity is projected to increase from 120 GW as on June 2026 to 168 GW by the year 2032.
- (iii) At present, transmission systems for integrating over 500 GW of non-fossil fuel-based generation capacity have already been commissioned or are at various stages of implementation. The implementation of the transmission systems shall be taken up in a phased manner, commensurate with generation capacity addition, Resource Adequacy assessments, connectivity applications and other system requirements.
- (iv) In Karnataka, the Intra-State Transmission System (InSTS) developed under Green Energy Corridor (GEC) Phase-I has been completed with Central Financial Assistance (CFA) of Rs. 326.50 crore. Further, under GEC Phase-II, the development of the InSTS of Karnataka, with an approved project cost of Rs. 1,036.25 crore, including CFA of Rs. 341.96 crore, is under implementation.

3. Distribution

- (i) Government of India has been supporting States and UTs through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) to improve access and quality of power supply to all consumers. These schemes stand closed as on 31.03.2022. Under these schemes, projects worth Rs. 1.85 lakh Cr. were executed in the country for strengthening of power distribution infrastructure.
- (ii) Government of India launched the Revamped Distribution Sector Scheme (RDSS) in July 2021 with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution sector. The scheme has an outlay of Rs. 3,03,758 Cr. and estimated Gross Budgetary Support (GBS) from Central Government of Rs. 97,631 Cr. The scheme aims to reduce the AT&C losses to pan-India levels of 12-15% and the gap between Average Cost of Supply and Average Revenue Realised (ACS-ARR Gap) to zero by end of the scheme period.
- (iii) Under RDSS, financial assistance is provided to the eligible Distribution Utilities for loss reduction and smart metering, including for consumers, feeders and distribution transformers. Under the scheme, projects have been sanctioned worth Rs. 1.53 lakh crore for loss reduction and Rs. 1.31 lakh crore for smart metering works. Sanctioned loss reduction works include replacement of bare conductors with covered conductors, Aerial Bunched (AB) cables upgradation, augmentation of distribution transformers (DT), sub-stations, segregation of mixed-load feeders, etc. Further, smart metering works have been sanctioned for 19.79 crore consumers, 2.05 lakh feeders and 52.53 lakhs distribution transformers as part of Advanced Metering Infrastructure (AMI).
- (iv) The State of Karnataka has not participated under RDSS, except for household electrification works. State/ UT-wise details of sanctioned works under RDSS are placed at **Annexure-V**.

4. Other Key Reforms

- (i) The Late Payment Surcharge (LPS) Rules were notified to improve the financial viability of the power sector and promote payment discipline. The Rules provided a framework for the clearance of legacy dues of generating companies, transmission licensees and trading licensees, including late payment surcharge, through equated monthly instalments. Legacy dues of around Rs. 1.4 lakh crore, outstanding as on June 2022, have since been fully cleared. The Rules also provide a framework for the time-bound clearance of current dues.
 - (ii) It is provided under the Electricity Rules that all prudent power procurement costs incurred by a distribution licensee for ensuring 24×7 supply of electricity to consumers and meeting the requirements of the Resource Adequacy Plan shall be allowed, provided that such power procurement has been undertaken in a transparent manner or the procurement price has been approved by the Appropriate Commission.
 - (iii) Consumers, along with generators, licensees, system operators, and independent storage providers, are now permitted to develop, own, lease, or operate Energy Storage Systems (ESS). It will allow entities to sell, lease, or rent energy storage capacity to other users or participants, thereby enhancing RE integration, flexibility, and efficiency in the energy sector.
 - (iv) Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Amendment Regulations, 2025 were notified on 10.10.2025. Central Government has issued guidelines for determination of compensation for laying Inter-State Transmission System (ISTS) lines. The reform facilitates optimization of the transmission corridor by clearly defining Right of Way (RoW) widths according to tower configuration, conductor type, and terrain conditions. This enables a reduction of approximately 20–25% in the required corridor width for 765 kV and 400 kV transmission lines, which are generally developed as part of the Inter-State Transmission System (ISTS), leading to more efficient land use and lowering overall project costs.
 - (v) Additional prudential norms for sanctioning loans to State-owned power utilities have been introduced, linking lending to performance targets and promoting better financial discipline. The Fuel and Power Purchase Cost Adjustment (FPPCA) mechanism has been implemented to ensure automatic pass-through in consumer tariff for the costs on account of variation in price of fuel or power purchase costs. Rules have been notified and Standard Operating Procedures have been issued for accounting of subsidies and ensuring their timely payment.
 - (vi) Off-stream closed-loop pumped storage schemes, irrespective of the quantum of capital expenditure, have now been exempted from the requirement of concurrence by the CEA. CEA, in November, 2025, has issued revised guidelines for formulation of Detailed Project Reports for Pumped Storage Schemes wherein it has been stipulated that clearance of inter-state aspects is not required for PSPs. However, developer is required to submit a certificate from the host state confirming that the water required for one-time filling and for replenishment of losses (including evaporation losses and water conductor system losses) will be provided from the host state's allocated share of water.
- (d) :** (i) With concerted efforts of Central and State Governments, the Aggregate Technical and Commercial (AT&C) losses at national level have reduced from 21.91% in FY2021 to 15.04% in FY2025.

(ii) Further, with adequate availability of power in the country, the requirement of electricity has been adequately met both in terms of Energy and Peak Demand with only a marginal gap. The details of actual power supply position in terms of energy and peak for last three years and the current FY 2026-27 (up to June, 2026) are as under:

Financial Year	Energy				Peak			
	Energy Requirement	Energy Supplied	Energy not Supplied		Peak Demand	Peak Met	Demand not Met	
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
2023-24	16,26,132	16,22,020	4,112	0.3	2,43,271	2,39,931	3,340	1.4
2024-25	16,93,959	16,92,369	1,590	0.1	2,49,856	2,49,854	2	0.0
2025-26	17,07,493	17,06,985	508	0.0	2,45,444	2,45,416	28	0.0
2026-27 (up to June, 2026)	4,83,117	4,82,435	682	0.1	2,70,832	2,70,820	12	0.0

In addition, Electricity (Rights of Consumers) Rules, 2020 have been notified, which provide for SERCs to prescribe standards of performance in respect of consumer services for distribution utilities.

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 144 ANSWERED IN THE RAJYA SABHA ON 20.07.2026

Details of Thermal Capacity Addition Target/Achievement

Sl. No	Project Name / Implementing Agency	Sector	State	Unit No.	Capacity (MW)	Technology	Pit Head / Non Pit Head	Greenfield / Brownfield	BTG - Contractor	Anticipated/ Actual Trial Run Date
F Y. 2026-27		Sub-Total	6225							
1	Buxar TPP (SJVN)	CENTRAL	Bihar	U-2	660	USC	NPH	Greenfield	EPC-L&T	Jul-26
2	Udangudi STPP St-I (TNGENCO)	STATE	Tamil Nadu	U-1	660	SC	NPH	Greenfield	EPC-BHEL	Jul-26
3	Korba TPP, Ph-II (Lanco Amarkantak TPP), M/s Adani Power Ltd	PRIVATE	Chhattisgarh	U-3	660	SC	PH	Brownfield (Augm)	Non-BHEL	Jul-26
4	Malibrahmani TPP(JPL)	PRIVATE	Odisha	U-2	525	Sub-Critl	PH	Greenfield	Non-BHEL	Jul-26
5	Yadadri TPS (TSGENCO)	STATE	Telangana	U-5	800	SC	PH	Greenfield	EPC-BHEL	Oct-26
6	Udangudi STPP St-I (TNGENCO)	STATE	Tamil Nadu	U-2	660	SC	NPH	Greenfield	EPC-BHEL	Dec-26
7	Mahan STPP,St-II (Mahan Energen)	PRIVATE	M. P.	U-3	800	USC	NPH	Brownfield (Augm)	BTG-BHEL(Sply)	Jan-27
8	Patratu STPP (PVUNL)	CENTRAL	Jharkhand	U-3	800	USC	PH	Greenfield	EPC-BHEL	Mar-27
9	Korba TPP, Ph-II (Lanco Amarkantak TPP), M/s Adani Power Ltd	PRIVATE	Chhattisgarh	U-4	660	SC	PH	Brownfield (Augm)	Non-BHEL	Mar-27
F Y. 2027-28		Sub-Total	4980							
10	Ennore SCTPP (TANGEDCO)	STATE	Tamil Nadu	U-1	660	SC	NPH	Brownfield (Augm)	EPC-BHEL	Jun-27
11	Mahan STPP,St-II (Mahan Energen)	PRIVATE	M. P.	U-4	800	USC	NPH	Brownfield (Augm)	BTG-BHEL(Sply)	Jun-27
12	Singhitarai TPP(M/s Vedanata)	PRIVATE	Chhattisgarh	U-2	600	Sub-Critl	PH	Greenfield	Non-BHEL	Jul-27
13	Ennore SCTPP (TANGEDCO)	STATE	Tamil Nadu	U-2	660	SC	NPH	Brownfield (Augm)	EPC-BHEL	Aug-27
14	Talcher TPP St-III (NTPC)	CENTRAL	Odisha	U-1	660	USC	PH	Brownfield (Repl)	EPC-BHEL	Nov-27
15	Raipur Ext TPP, Ph-II /Adani Power	PRIVATE	Chhattisgarh	U-3	800	USC	NPH	Brownfield (Augm)	BTG-BHEL(Sply)	Jan-28
16	Raigarh USCTPP, St-II/ Adani Power	PRIVATE	Chhattisgarh	U-2	800	USC	PH	Brownfield (Augm)	BTG-BHEL(Sply)	Jan-28
F Y. 2028-29		Sub-Total	8320							
17	Talcher TPP St-III (NTPC)	CENTRAL	Odisha	U-2	660	USC	PH	Brownfield (Repl)	EPC-BHEL	May-28
18	Lara STPP St-II (NTPC)	CENTRAL	Chhattisgarh	U-3	800	USC	PH	Brownfield (Augm)	EPC-BHEL	May-28
19	Raipur Ext TPP, Ph-II /Adani Power	PRIVATE	Chhattisgarh	U-4	800	USC	NPH	Brownfield (Augm)	BTG-BHEL(Sply)	Jul-28
20	Raigarh USCTPP, St-II/ Adani Power	PRIVATE	Chhattisgarh	U-3	800	USC	PH	Brownfield (Augm)	BTG-BHEL(Sply)	Jul-28
21	Koderma TPS, St-II/ DVC	CENTRAL	Jharkhand	U-3	800	USC	PH	Brownfield (Augm)	EPC-BHEL	Aug-28
22	Lara STPP St-II (NTPC)	CENTRAL	Chhattisgarh	U-4	800	USC	PH	Brownfield (Augm)	EPC-BHEL	Nov-28
23	Koderma TPS, St-II/ DVC	CENTRAL	Jharkhand	U-4	800	USC	PH	Brownfield (Augm)	EPC-BHEL	Dec-28
24	Raghunathpur TPS, Ph-II/DVC	CENTRAL	W. B.	U-3	660	SC	PH	Brownfield (Augm)	BTG-BHEL	Dec-28
25	Akaltara TPP(JSW Energy)	PRIVATE	Chhattisgarh	U-5	600	Sub-Critl	PH	Brownfield (Augm)	Non-BHEL	Dec-28

F Y. 2031-32		Sub-Total	3000							
61	Annupur TPP/Adani Power	PRIVATE	M. P.	U-3	800	USC	PH	Greenfield	BTG-LnT(Sply)	May-31
62	Telangana STPP,St-II/NTPC	CENTRAL	Telangana	U-4	800	USC	PH	Brownfield (Augm)	BTG-BHEL	Jul-31
63	Telangana STPP,St-II/NTPC	CENTRAL	Telangana	U-5	800	USC	PH	Brownfield (Augm)	BTG-BHEL	Jan-32
64	Binjkote TPP(Sharda Energy)	PRIVATE	Chhattisgarh	U-3	300	Sub-Critl	PH	Brownfield (Augm)	Non-BHEL	Feb-32
65	Binjkote TPP(Sharda Energy)	PRIVATE	Chhattisgarh	U-4	300	Sub-Critl	PH	Brownfield (Augm)	Non-BHEL	Mar-32
Grand Total					47545					

List of Thermal power projects awarded and due for construction

Sl. No	Name of Project	Sector	Developer	State	Total Capacity (in MW)
1	Meja-II	Central	NTPC-UP-JV	Uttar Pradesh	2400
2	Durgapur TPS Ph-III	Central	DVC	West Bengal	800
3	Salboni STPP Ph-I	Private	JSW	West Bengal	1600
4	Salboni STPP Ph-II	Private	JSW	West Bengal	1600
5	Kawai	Private	Adani	Rajasthan	3200
6	Chapar Ultra Supercritical TPP	Private	Adani Power	Assam	3200
7	Newzone TPP	Private	Torrent Power	Madhya Pradesh	1600
8	Korba Power Limited Ph-III	Private	Adani Power	Chhattisgarh	1600
				TOTAL	16,000

ANNEXURE-II

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 144 ANSWERED IN THE RAJYA SABHA ON 20.07.2026

Thermal Units commissioned during the last 3 years

State	FY	Sector	Project Name	Implementing Agency	Fuel	Unit No	Capacity added (MW)	Commissioning Date
Andhra Pradesh	2023-24	State	Dr. Narla Tata Rao TPS St-V	APGENCO	Coal	U-8	800	20-12-2023
Andhra Pradesh	2025-26	Private	Meenakshi Energy Ltd. (Thamminapatanam TPP) / Vedanta Ltd.	Vedanta Ltd	Coal	U-3	350	05-07-2025
Andhra Pradesh	2025-26	Private	Meenakshi Energy Ltd. (Thamminapatanam TPP) / Vedanta Ltd.	Vedanta Ltd	Coal	U-4	350	21-08-2025
Bihar	2023-24	Central	Barh STPP St-I	NTPC	Coal	U-2	660	30-06-2023
Bihar	2025-26	Central	Barh STPP , St-I	NTPC	Coal	U-3	660	05-06-2025
Bihar	2025-26	Central	Buxar TPP (SJVN)	SJVN	Coal	U-1	660	05-11-2025
Chhattisgarh	2025-26	Private	Vedanta Ltd Chhattisgarh TPP	Vedanta Ltd	Coal	U-1	600	19-07-2025
Jharkhand	2023-24	Central	North Karanpura STPP	NTPC	Coal	U-2	660	28-02-2024
Jharkhand	2025-26	Central	North Karanpura STPP	NTPC	Coal	U-3	660	14-04-2025
Jharkhand	2025-26	Central	Patratu STPP (PVUNL)	PVUNL	Coal	U-1	800	16-10-2025
Karnataka	2024-25	State	Yelahanka CCPP	KPCL	Gas	GT+ ST	370	10-01-2025
Maharashtra	2023-24	Private	Shirpur Power Pvt. Ltd.	M/s Jindal Power Ltd.	Coal	U-2	150	22-11-2023
Maharashtra	2024-25	State	Bhusawal TPP	MAHAGENCO	Coal	U-6	660	21-02-2025
Odisha	2024-25	Private	Maadurga Thermal Power Company Ltd	MTPCL	coal	U-2	30	19-08-2024
Odisha	2024-25	Private	Maadurga Thermal Power Company Ltd	MTPCL	coal	U-1	30	23-09-2024
Odisha	2025-26	Private	JSW Energy Utkal Limited	JSWEUL	Coal	U-2	350	01-04-2025
Tamil Nadu	2025-26	State	North Chennai TPP St-III	TNPGCL	Coal	U-6	800	24-01-2026
Telangana	2023-24	Central	Telangana STPP St- I	NTPC	Coal	U-1	800	05-09-2023
Telangana	2023-24	Central	Telangana STPP St- I	NTPC	Coal	U-2	800	11-02-2024
Telangana	2024-25	State	Yadadari TPS	TGGENCO	coal	U-2	800	25-01-2025
Telangana	2025-26	State	Yadadari TPS	TGGENCO	Coal	U-1	800	12-07-2025
Telangana	2025-26	State	Yadadari TPS	TGGENCO	Coal	U-4	800	08-01-2026
Uttar Pradesh	2023-24	State	Obra-C STPS	UPRVUNL	Coal	U-1	660	02-02-2024

Uttar Pradesh	2023-24	State	Jawaharpur STPP	UPRVUNL	Coal	U-1	660	09-02-2024
Uttar Pradesh	2024-25	Central	Ghatampur TPP	NUPPL	coal	U-1	660	03-12-2024
Uttar Pradesh	2024-25	State	Jawaharpur STPP	UPRVUNL	coal	U-2	660	23-12-2024
Uttar Pradesh	2024-25	Central	Khurja STPP	THDC	coal	U-1	660	23-01-2025
Uttar Pradesh	2024-25	State	Panki TPP	UPRVUNL	Coal	U-1	660	25-02-2025
Uttar Pradesh	2025-26	State	Obra-C STPS	UPRVUNL	Coal	U-2	660	16-06-2025
Uttar Pradesh	2025-26	Central	Khurja SCTPP (THDC)	THDC	Coal	U-2	660	22-09-2025
Uttar Pradesh	2025-26	Central	Ghatampur TPP	NUPPL	Coal	U-2	660	23-11-2025
Uttarakhand	2023-24	Private	Kashipur CCPP, Ph-II (M/s SEPL)	SEPL	Gas	Mod -2	214	13-06-2023
West Bengal	2025-26	State	Sagardighi TPP	WBPDC	Coal	U-5	660	15-03-2026
					Total		19404	

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HYDRO CAPACITY ADDITION DURING THE YEAR 2023 - 24					
Sl. No.	Name of Project/Executing Agency I.C. (No.xMW)	Sector	Unit No.	Capacity (MW)	Date of Commissioning
	Uttarakhand				
1	Naitwar Mori, SJVNL	Central	1	30	24.11.2023
	2x30		2	30	04.12.2023
	Sub-total:			60	
	Total: (2023-24)			60	

HYDRO CAPACITY ADDITION DURING THE YEAR 2024 - 25					
Sl. No.	Name of Project/Executing Agency I.C. (No.xMW)	Sector	Unit No.	Capacity (MW)	Date of Commissioning
	Himachal Pradesh				
1	Parbati(NHPC)	Central	2	200	24.03.2025
	4x200		3	200	26.03.2025
			1	200	28.03.2025
2	UHL-III (BVPCL)	State	1	33.33	28.02.2025
	3x33.33		2	33.33	05.03.2025
			3	33.33	03.03.2025
	Sub-total:			700	
	Kerala				
1	Thottiyar (KSEB)	State	1	10	18.10.2024
	1x10+1x30		2	30	
2	Pallivasal (KSEB)	State	1	30	24.12.2024
	1x30+1x30		2	30	24.12.2024
	Sub-total:			100	
	Total (2024 -25)			800	

HYDRO CAPACITY ADDITION DURING THE YEAR 2025 - 26					
Sl. No.	Name of Project/Executing Agency I.C. (No.xMW)	Sector	Unit No.	Capacity (MW)	Date of Commissioning
	Himachal Pradesh				
1	Parbati(NHPC)	Central	4	200	13.04.2025
	4x200				

2	Kutehr(JSW)	Private	1	80		05.08.2025
	3x80 = 240		2	80		31.07.2025
			3	80		08.08.2025
	Sub-total:			440		
	Arunachal Pradesh					
1	Subansiri Lower (NHPC)	Central	2	250		18.12.2025
	8x250 = 2000		3	250		24.01.2026
			1	250		28.02.2026
	Sub-total:			750		

	Uttarakhand					
1	Tehri PSP(THDC)	Central	1	250		05.06.2025
	4x250 = 1000		2	250		05.07.2025
			3	250		10.12.2025
	Sub-total:			750		
	Andhra Pradesh					
1	Pinnapuram PSP(Greenco)	Private	1	240		04.06.2025
	6x240+2x120 = 1680		2	240		27.05.2025
			3	240		30.05.2025
			4	240		27.06.2025
			5	240		23.10.2025
			6	240		24.06.2025
			7	120		14.08.2025
			8	120		14.08.2025
	Sub-total:			1680		
	Total (2025 -26)			3620		

HYDRO CAPACITY ADDITION DURING THE YEAR 2026 - 27						
Sl. No.	Name of Project/Executing Agency I.C. (No.xMW)	Sector	Unit No.	Capacity (MW)		Date of Commissioning
	Uttarakhand					
1	Tehri PSP(THDC)	Central	4	250		09.04.2026
	4x250 = 1000					
	Sub-total:			250		

	Arunachal Pradesh					
1	Subansiri Lower (NHPC)	Central	4	250		01.05.2026
	8x250 = 2000					
	Sub-total:			250		
	Himachal Pradesh					
1	Tidong I(JSW)	Private	1	50		08.05.2026
	3x50=150		2	50		12.06.2026
			3	50		07.06.2027
	Sub-total:			150		
	Total (2026 -27)			650		
	Grand Total (2023-24 to 30.06.2026)			5130		

ANNEXURE-IV

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 144 ANSWERED IN THE RAJYA SABHA ON 20.07.2026

Sl. No.	State/UT	Total Capacity Allocation (In MWh)	Total VGF to be disbursed (Rs in Crs.)
1	Rajasthan	6000	1260
2	Gujarat	5000	990
3	Maharashtra	4500	855
4	Tamil Nadu	2500	540
5	Karnataka	3000	630
6	Andhra Pradesh	3000	630
7	Madhya Pradesh	1500	270
8	Telangana	1500	270
9	Uttar Pradesh	4000	945
10	Haryana	530	95.4
11	Kerala	1500	360
12	Punjab	500	90
13	Chhattisgarh	500	90
14	Odisha	500	90
15	Uttarakhand	500	90
16	Bihar	500	135
17	MP-UPJoint	1130	135.6
18	NVVN(Market Component)	1000	460
19	SECI(Market Component)	1200	324
20	NTPC	5000	900
	TOTAL	43860	9160

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 144 ANSWERED IN THE RAJYA SABHA ON 20.07.2026

State/UT-wise sanctioned cost under RDSS

(in Rs. Cr.)

State/UTs	Sanctioned Cost of Distribution Infrastructure Works	Sanctioned Cost of Smart Metering Works	Total Sanctioned Project Cost
Andaman & Nicobar Islands	462	54	516
Andhra Pradesh	10,708	4,128	14,838
Arunachal Pradesh	1,042	184	1,226
Assam	3,395	4,050	7,444
Bihar	10,559	2,021	12,580
Chhattisgarh	4,021	4,105	8,126
Delhi	324	13	337
Goa	247	469	716
Gujarat	6,089	10,642	16,731
Haryana	6,794	-	6,794
Himachal Pradesh	2,327	1,788	4,116
Jammu & Kashmir	5,034	1,064	6,098
Jharkhand	3,468	858	4,326
Karnataka	45	-	45
Kerala	3,108	8,231	11,339
Ladakh	876	-	876
Madhya Pradesh	9,738	8,911	18,649
Maharashtra	17,238	15,215	32,453
Manipur	627	121	748
Meghalaya	1,232	310	1,542
Mizoram	322	182	503
Nagaland	466	208	674
Puducherry	84	251	335
Punjab	3,873	5,769	9,642
Rajasthan	18,693	9,715	28,408
Sikkim	420	97	518
Tamil Nadu	9,568	19,235	28,803
Telangana	120	-	120
Tripura	598	319	917
Uttar Pradesh	21,782	18,956	40,739
Uttarakhand	2,371	1,106	3,477
West Bengal	7,223	12,670	19,893
Grand Total:	1,52,854	1,30,671	2,83,525
